

CRL.Petn. No. 4 of 2014

5-5-2014

HON'BLE THE CHIEF JUSTICE

Ms. K.Chisa, Advocate, present for petitioner.

Mr. ND Chullai, Sr. GA, assisted by Mr. KP Bhattacharjee, GA, present for the respondent.

Issue notice to respondent No.2, Rehmat Ali Dhanani, and respondent No. 3, Md. Imtiyaz, who may file their counter affidavits within a period of 3(three) weeks.

List after 3(three) weeks. Meanwhile, respondent No.1 may produce the Case Diary. The question as to maintainability of the petition, and whether this petition can be converted into revision shall also be considered on the next date.

CHIEF JUSTICE

S.Rynjah

WP(C). No. 1 of 2014

5-5-2014

HON'BLE THE CHIEF JUSTICE

Ms. R.Dutta, Advocate, present for the petitioner.

Mr. KP Bhattacharjee, GA, present for the respondent No.1.

Mr. SP Mahanta, Advocate, present for the respondent No.2.

Mr. R.Sahu, Advocate, present for the respondent No.3.

Learned counsel for respondent No. 1 and learned counsel for respondent No.3 pray for and are allowed further 4(four) weeks' time to file their counter affidavits.

Petitioner is directed to serve copy of the petition on the learned counsel for the respondent No. 2.

Respondent No. 2 is also allowed 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks.

CHIEF JUSTICE

S.Rynjah

WP(C). No. 52 of 2014

5-5-2014

HON'BLE THE CHIEF JUSTICE

Mr. S.Dey, Advocate, present for the petitioner.

Mr. S. Sen Gupta, GA, present for the respondents No. 1 to 5.

Ms. FK. Syiemiong, Advocate, present for the respondent No. 6.

Learned counsel for the respondents No. 1 to 5 and learned counsel for respondent No. 6 pray for and are allowed further 3(three) weeks' time to file their counter affidavits.

List after 3(three) weeks.

CHIEF JUSTICE

S.Rynjah

WP(C). No. 78 of 2014

5-5-2014

HON'BLE THE CHIEF JUSTICE

Mr. A.Goyal, Advocate, present for the petitioner.

Mr. S. Sen Gupta, GA, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 3(three) weeks' time to file the counter affidavit.

List after 3(three) weeks. Interim order dated 19-3-2014 is extended till the next date of listing.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 79 of 2014

5-5-2014

HON'BLE THE CHIEF JUSTICE

Mr. A.Goyal, Advocate, present for the petitioner.

Mr. S. Sen Gupta, GA, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 3(three) weeks' time to file the counter affidavit.

List after 3(three) weeks. Interim order dated 19-3-2014 is extended till the next date of listing.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 93 of 2013

5-5-2014

HON'BLE THE CHIEF JUSTICE

Mr. HL Shangreiso, Advocate, present for the petitioner.

Mr. KP Bhattacharjee, GA, present for the respondents.

Heard.

Admit the petition.

Counter affidavit has already been filed on behalf of the respondents.

Learned counsel for the petitioner states that rejoinder affidavit has been filed today in the registry.

List this writ petition for hearing before the appropriate bench.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 168 of 2014

5-5-2014

HON'BLE THE CHIEF JUSTICE

Mr. N. Kaushik, Advocate, present for the petitioner.

Mr. N. Mozika, Advocate, present for the respondent
No.2.

Learned counsel for the respondent No.2 prays for and is
allowed 3(three) weeks' time to file the counter affidavit.

Issue notice to respondent No.3 who may also file his
counter affidavit within 3(three) weeks.

List after 3(three) weeks.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 272 of 2013

5-5-2014

HON'BLE THE CHIEF JUSTICE

Mr. S. Sen Gupta, Advocate, holding brief for Mr. R.Gurung, Advocate, present for the petitioner.

Mr. SP Mahanta, Advocate, present for the respondents.

Learned counsel for the petitioner prays for and is allowed further 2(two) weeks' time to file the rejoinder affidavit.

List after 2(two) weeks.

S.Rynjah

CHIEF JUSTICE